

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION NO.170/00039/2017

IN

ORIGINAL APPLICATION NO.288/2014

DATED THIS THE 07TH DAY OF JUNE, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

B.N. Chandramouli,
S/o late B.H. Narasimha Murthy,
Aged about 66 years,
Retd. Artiste (Instrumentalist – Khanjari) Grade – II,
Prasar Bharati (Broadcasting Corporation of India),

All India Radio,

Raj Bhavan Road,

Bangalore – 560 001.

...Applicant

(By Advocate K.R. Bhavani Shankar & Co.)

Vs.

1. Union of India by its
Secretary to Government,
Ministry of Information and
Broadcasting Department,,
'A' Wing, Shastry Bhavan,
New Delhi – 110 001.

2. The Director General,
Prasar Bharati (Broadcasting Corporation of India),
All India Radio,
Akashvani Bhavan,
Parliament Street,
New Delhi – 110 001

3. The Station Director,
Prasar Bharati (Broadcasting Corporation of India),
All India Radio,
Raj Bhavan Road,
Bangalore – 560 001.

...Respondents

(By Shri M.V. Rao, Counsel for the Respondents)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Apparently against the original order Writ Petition No 13523/2017 (S-CAT) had been filed in the Hon'ble High Court of Karnataka.

2. Therefore, with liberty this RA is now disposed of. No order as to costs.

(PRASANNA KUMAR PRADHAN)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in RA No. 170/00039/2017

Annexure R1 Copy of the order dated 08.06.2015 passed in O.A. No. 288/2014

Annexure R2 Copy of the speaking order dated 14.12.2015

Annexure R3 Copy of the reply dated 10.04.2017 in CP No. 9/2017

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